GOVERNMENT OF INDIA POWER LOK SABHA

STARRED QUESTION NO:276
ANSWERED ON:11.12.2014
UNINTERRUPTED SUPPLY OF POWER
Choudhary Shri Ram Tahal;Mann Shri Bhagwant

Will the Minister of POWER be pleased to state:

- (a) whether the Government has laid down any norms for the uninterrupted supply of power by the public and private distribution companies to the consumers and if so, the details thereof;
- (b) whether instances of load shedding by these companies have been reported;
- (c) if so, the details thereof along with the action taken by the Government against the erring companies; and
- (d) the steps being taken by the Government to ensure that the uninterrupted power is supplied to the consumers by these companies?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 276 TO BE ANSWERED IN THE LOK SABHA ON 11.12.2014 REGARDING UNINTERRUPTED SUPPLY OF POWER.

- (a) to (c): Electricity is a concurrent subject. Supply and distribution of electricity to various consumers in a State/UT is within the purview of the respective State Government/State Power Utility. The Central Government only supplements the efforts of the State Governments in providing uninterrupted electricity supply to all consumers by establishing power plants and transmission systems in Central Sector through Central Power Sector Undertakings (CPSUs). It is the State Electricity Regulatory Commissions (SERCs) of the respective States which have the responsibility of overseeing the performance of the distribution licensees. SERCs have notified the Performance Standards and Supply Code to be followed by Distribution Licensees. Accordingly, the specific instances of load shedding by the distribution companies are reported to SERCs. Actions for violation of the Regulations, performance standards, supply code or direction of the Commission are dealt by the respective SERCs.
- (d): Steps being taken by the Government to ensure that uninterrupted power is supplied to consumers, inter alia, are as under:
- (i) The Government of India has taken joint initiative with the States to prepare State Specific Action Plans for the States / UTs for providing 24X7 Power to all consumers. To begin with, State specific documents for the States of Andhra Pradesh and Rajasthan have been prepared and action for preparation of State specific documents in respect of other States/UTs has been initiated.
- (ii) Two new schemes have been approved by the Government of India, namely, Deendayal Upadhyaya Gram Jyoti Yojana and Integrated Power Development Scheme for strengthening of sub-transmission and distribution network and for segregation of agricultural feeders to provide adequate and reliable power supply to consumers.
- (iii) Capacity addition of 1,18,537 MW (including 88,537 MW conventional and 30,000 MW renewable) is targeted during the 12th Plan period. As against this, about 48,390 MW from conventional sources has been achieved till 30.11.2014 and about 8297 MW from renewable till 31.10.2014.
- (iv) Construction of 1,07,440 ckm transmission lines and setting up of 2,82,740 MVA transformation capacity is targeted during the 12th Plan period. As against this, 45,570 ckm of transmission lines and 1,56,354 MVA of transformation capacity have been achieved till October, 2014.
- (v) Renovation & Modernization (R&M) and Life Extension / Uprating of a total of 29,367 MW old thermal power plants is planned by the concerned State and Central Power Utilities for improving the Plant Load Factor of existing power stations.
- (vi) The gap in indigenous coal availability is being met through enhanced coal production and coal imports for increased generation by thermal plants.
- (vii) Promotion of energy conservation, energy efficiency and demand side management measures is being undertaken.

- (viii) In order to support financial viability of State Distribution Utilities (Discoms), the Central Government had notified a Financial Restructuring Plan (FRP).
- (ix) Expeditious resolution of issues relating to environmental and forest clearances to facilitate early completion of generation and transmission projects.